

गया था जैसा कि फायर चीफ मि० ढरी ने कुछ लोगों को बताया है . . . जो समाचार पत्रों में भी प्रकाशित हुआ है तो फिर शास्त्री भवन को उपयोग में क्यों लाया जा रहा है ? इस संबंध में सरकार ने क्या कार्यवाही की है ? दूसरे महोदया, लगता यह है कि मंत्रीजी वचकाना भरा वक्तव्य लाने के आदो हों गए हैं । उन्होंने अपने वक्तव्य में इसे मध्यम श्रेणी का आग बताया है मैं जानना चाहूंगा कि इस में अनुमानित कितनी हानि हुई है ? तीसरे सरकार की तरफ से यह बताया गया है कि एक फायर मैन जखमी हो गया है । उसे अस्पताल में भर्ती कराया गया है । तो उसे अभी तक क्या वित्तीय सहायता और अन्य प्रकार की सहायता प्रदान की गयी है ? इसका उत्तरव्य मंत्री जी के वक्तव्य में नहीं है । चौथे जो बुडन पार्टीशन की बात कही गयी है कि कारोडोर के बुडन पार्टीशंस का हटाने के लिए सरकार ने निदेश दिए हैं, तो प्रश्न निदेश का नहीं है । निदेश देने मात्र से काम नहीं चलेगा । अमल क्या हुआ है, यह देखने से काम चलेगा । क्या मंत्रीजी की तरफ से ऐसे प्रयास किए गए हैं, बुडन पार्टीशंस को कारोडोर से हटाने के लिए जो निदेश दिए गए हैं, उन पर अभी तक क्या अमल हुआ है और अगर अमल नहीं हुआ है तो वहां से वे क्या कार्यवाही करने जा रहे हैं ताकि यदि दुर्भाग्यवश ऐसी जगह आग लग जाय तो वह आग और न फैल पाए । एक बात मैं यह जानना चाहूंगा कि क्या सरकार की तरफ से ऐसा कोई व्यवस्था है कि ऐसे भवनों में जहां कि इलेक्ट्रिक फिफिंग्स हैं, वहां पर समय-समय पर चैकिंग की जा सके ताकि शॉर्ट सर्किट होने की वजह से आग लगने की गुत्ताइश से बचा जा सके । इस में जांच रिपोर्ट की बात कही गयी है । मैं यह भी जानना चाहूंगा कि वह जांच रिपोर्ट कब तक आ पाएगी ? क्या सरकार ने इस संबंध में कोई आदेश दिए हैं कि राजधानी की जिन सरकारी और गैर सरकारी इमारतों में निधोस्त मापदण्ड के अनुसार आग बुझाने के पूरे साधन उपलब्ध नहीं हैं तो उनका प्रयोग नहीं किया जाए ? क्या ऐसे निर्देश दिए गए हैं ?

यदि हां तो ऐसी कितनी इमारतें हैं और उन्हें क्या नोटिस दिए गए हैं । महोदया, मेरा अंतिम प्रश्न मंत्री जी से सम्बंधित है । मंत्री जी ने यह तो बताया कि आग लगने की सूचना कब मिली और आग कब बुझी । मैं यह जानना चाहूंगा कि मंत्री जी कितने बजे शास्त्री भवन पहुंचे ? जब आग लग रही थी तब या जब आग पर काबू पा लिया गया था तब ?

Statement by Minister—II scheme of debt relief to farmers, artisans and bankers.

उपसभापति : श्री चौधरी और सिंह . . . फायनेंस मिनिस्टर जी को एक छोटा सा स्टेटमेंट देना है । उन्हें वर्ल्ड बैंक की मीटिंग में जाना है, इसलिए अगर आप . . . (व्यवधान) . . .

एक माननीय सदस्य : स्टेटमेंट की नोटिस नहीं दी है ।

THE MINISTER OF FINANCE PROF. MADHU DANDAVATE: It is not a controversial statement, just listen me.

श्री सुरेन्द्रजीत सिंह अहलूवालिया . . . (व्यवधान) . . . आप सोमवार को करिएगा स्टेटमेंट ।

PROF. MADHU DANDAVATE: I am appealing to you because I am going for the World Bank meeting. That is why this statement today.

श्री सुरेन्द्रजीत सिंह अहलूवालिया : आप वर्ल्ड बैंक की मीटिंग कर आइएगा । उसके बाद करिए । आपका मिनिस्टर आफ स्टेट करेगा । . . . (व्यवधान) . . . आप बिना नोटिस के नहीं दे सकते ।

THE DEPUTY CHAIRMAN: I think, sometimes the House should also be cooperative about the difficulty of the Minister . . . (Interruptions) . . .

He is not taking you for a ride.

PROF. MADHU DANDAVATE: This is the first time I am coming to you.

SHRI S. S. AHLUWALIA: This is not the way.

PROF. MADHU DANDAVATE: This is the first and the last.

THE DEPUTY CHAIRMAN: Don't create an argument. Please take your seats . . . (Interruptions) . . . Let me settle the matter.

श्री सुरेन्द्रजीत सिंह अहलुवालिया :
अगर स्टेटमेंट होना था तो पहले से क्यों
नहीं बताया गया ?

PROF. MADHU DANDAVATE: I accept your suggestion. This is the first and the last.

श्री शंकर दयाल सिंह : (बिहार)
हल्ला नहीं करने का बात हुई था . . .
(व्यवधान) . . .

श्री सुरेन्द्रजीत सिंह अहलुवालिया :
हल्ला नहीं करने का बात हो गया था,
लेकिन यह तरीका नहीं है । यह मजाक
बना दिया है ।

SHRI S. S. AHLUWALIA: Our right is there to seek clarifications. . . (Interruptions) . . .

THE DEPUTY CHAIRMAN: Just a minute Mr. Dandavate, let me handle this. All of you, please take your seats.

THE DEPUTY CHAIRMAN: You should understand his difficulty. The Minister said that he has to go to the World Bank meeting and that is why he came and requested that he wants to make the statement today because tomorrow and day after the House is not in session. Just a minute. He is leaving. He made a statement in Lok Sabha and that is why, he has come to this House to make the statement over here. After these two clarifica-

tions, I will ask him to make the statement.

SHRI S. S. AHLUWALIA: This is not the way. (Interruptions). No, this is not the way. (Interruptions).

THE DEPUTY CHAIRMAN: I say, don't unnecessary create an unpleasant scene. Sometimes, you must also cooperate and understand the difficulty of other people. Please take your seat.

SHRI S. S. AHLUWALIA: You should understand our difficulty also. There are some more Members who want to seek clarifications.

(Interruptions)

SHRI KAMAL MORARKA: (Rajasthan): Madam, may I give a suggestion for the consideration of the Opposition? (Interruptions)

THE DEPUTY CHAIRMAN: You don't have to take permission from Ahluwalia. I have to decide this thing and not everybody else. (Interruption).

SHRI KAMAL MORARKA: I agree with Mr. Ahluwalia that Members should not be deprived of their right to seek clarifications. Okay. Listen to me one minute. Now the Finance Minister is leaving today. Now we have two options. Either as Mr. Ahluwalia said, let him come back and give the statement. Here I felt that a statement which has been made in Lok Sabha, this House should not be deprived of that statement. (Interruptions). Then you can react. There are options after that. If they want clarifications to be done on Monday and reply to be given by the Deputy Minister. . . . (Interruption)

SHRI S. S. AHLUWALIA: What about other Members? It is not a park. (Interruption). Whenever you like, you come and whenever you like you go away. (Interruptions.) You are thinking like that. (Interruptions).

PROF. MADHU DANDAVATE: (Madam, before I make a statement, I want to make an appeal to the House. Then I leave it to the Members. Firstly, if you look at the manner in which I function, I have never sought special privileges from the Presiding Authorities. There are certain difficulties and I can assure the hon. Member that I shall be prepared on my return to give any number of clarifications that you seek. There is really a difficulty. I told some Members about it. I never break the traditions of this House even to get a benefit. I have an earnest and humble request to you all as hon. colleagues in the House that because I have to go for a World Bank meeting where we are to negotiate it, and I will be coming back only on 12th or 13th, so, I may be allowed to make the statement. Even after that if something is left, on 14th, 15th, 16th and after that, the Finance Bill debate is there and I assure you that you can seek any number of clarifications which are left out today. (Interruptions).

SHRI VISHVJIT P. SINGH (Maharashtra): No, we want clarifications on this statement. (Interruptions).

THE DEPUTY CHAIRMAN: Now take your seat. Don't argue. Please sit down. Don't record anything. I will not allow anything to go on record. Just a minute. (Interruptions). Please take your seat. The Minister said that he has got his difficulty and he is making the statement today and after he comes back, you can ask any number of clarifications. He is willing to do that. What more do you want? (Interruptions)

SHRI VISHVJIT P. SINGH: Will it be listed for clarifications after the Minister's return?

THE DEPUTY CHAIRMAN: Yes.

PROF. MADHU DANDAVATE: Whatever assurance I give to the

House on the floor, I always abide by that and I can assure the hon. Members that if it is put on the list of business and clarifications are sought every clarification will be replied to. Whether you are satisfied or not is left to you. I will try to give a satisfactory explanation in relation to your clarifications.

SHRI S. S. AHLUWALIA: *

THE DEPUTY CHAIRMAN: Shri Hari Singh. (Interruptions). Nothing is going on record.

PROF. MADHU DANDAVATE: Madam, even at this stage, if the feeling of the hon. Members about me is that I want to browbeat the House, I am prepared to withdraw from the House and come back after 12th and make the statement. (Interruptions)

SHRI S. S. AHLUWALIA: *

PROF. MADHU DANDAVATE: If you do not allow me, I shall drop the statement today. I am only making an honest request to you. (Interruptions)

SHRI VISHVJIT P. SINGH: *

THE DEPUTY CHAIRMAN: Now, please take your seats.

PROF. MADHU DANDAVATE: Madam, they sought an assurance. I gave an assurance that it would be listed. Of course, it is within your jurisdiction. It can be listed and clarifications will be given. I will be personally present to offer all the clarifications sought. (Interruptions)

SHRI KAMAL MORARKA: *

SHRI VISHVJIT P. SINGH: *

SHRI S. S. AHLUWALIA: *

SHRI KAMAL MORARKA: *

SHRI S. S. AHLUWALIA: *

PROF. MADHU DANDAVATE: *

SHRI S. S. AHLUWALIA: *

*Not recorded.

SHRI KAMAL MORARKA:
Madam, I am on a point of order.
Please listen to me and give a ruling.

THE DEPUTY CHAIRMAN: Yes.

श्री हरवेन्द्रसिंह हंसपाल (पंजाब):
मेरी बात सुन ले, फिर कह लेना।
मैं गुज़ारिश करता हूँ कि... (व्यवधान)...
मैडम, ऐसा करते हैं कि यह स्टेटमेंट
अभी दे दें और बेंचे को लिस्ट हो गए।
इसका कोई डिप्टी या स्टेट मिनिस्टर
हो तो क्लेरिफिकेशनस सीव कर लेंगे
हमारे मैम्बर्स उनसे।

SHRI KAMAL MORARKA:
Madam, what is the difference between what Hanspalji suggested and what we are suggesting? There are two points, the statement and the clarifications. The House is in Session. If the Finance Minister does not give the statement, the House will be offended. If he comes with the statement, you say you don't want to hear the statement. You cannot have it both ways.

PROF. MADHU DANDAVATE:
Madam, I am in your hands. I do not want to defy either you or my colleagues in the House. If you say I should withdraw and not make the statement. I am prepared to do so because I am only a servant of the people, a servant of the House. (Interruptions).

THE DEPUTY CHAIRMAN: Mr. Vishvjit Singh, will you please take your seat? As I heard, sitting over here, the Minister wanted to make a statement. The Chair requested the Members to comply with it. You said that you wanted to seek clarifications and that many Members were not here and it would not be just to them because they will not be able to seek clarifications. Now the Minister offers that if you want, he will come back and give the clarifications. He also says that he will withdraw his statement and allow you the clarifications and reply to them when he comes back. Now

either of the two options you accept, I will ask the House and if the House agrees, it is O.K... (Interruptions)... I will allow you to accept either of the two suggestions, nothing more than that... (Interruptions)...

SHRI KAMAL MORARKA:
Madam, I am on a point of order. They don't have the option of preventing the statement today. They have the option of seeking clarifications on Monday from Shri Anil Shastri or after fifteen days when he comes back. That is the only option... (Interruptions)... The Government must give the statement today. That option is not with them... (Interruptions)...

THE DEPUTY CHAIRMAN: May I ask the Minister to make the statement?... (Interruptions)...

श्री सुरेन्द्रजीत सिंह अहलुवालिया :
कमल मोरारका जी, इनको प्राइवेट कम्पनी मत बताओ। यह राज्य सभा है और यहां पर पहले नोटिस दीजिए वि. स्टेटमेंट देना है। अभी कोई एमरजेंसी नहीं आई थी। आपको पता है लोकसभा में स्टेटमेंट दे रहे हैं... आपने क्यों पहले खबर नहीं भेजी... पहले से खबर भेजने में क्या दिक्कत थी यह बताइए? आपने पहले खबर क्यों नहीं भेजी?

SHRI KAMAL MORARKA:
Madam, the rule says, the clarifications are sought by one Member from each party... (Interruptions)...

PROF. MADHU DANDAVATE:
Madam, I was held up in the A.D.B. Conference for a long time. I was to come at 1.30, but I was delayed and therefore, I was rushing up here.

SHRI S. S. AHLUWALIA: That is the fault of your department, not our fault. Why should we suffer for that?... (Interruptions)...

THE DEPUTY CHAIRMAN: Mr. Ahluwalia, please sit down and don't argue with the Minister... (*Interruptions*)... No, I will not permit it. It is over. I gave the option. Now, the Minister is making the statement. You want the clarifications today or on Monday after the Minister comes back, that is different. Let him make the statement first... (*Interruptions*)...

उपसभापति : आप समझते नहीं हैं... लोकसभा में स्टेटमेंट हो गया है... मंत्री जी आप बोलिए

SHRI VISHVJIT P. SINGH: I my please submit that this Ministry will not be headless if the Minister goes away. There are Deputy Ministers there. Why does not one of them give the clarifications on Monday? (*Interruptions*)...

SHRI KAMAL MORARKA: Because the House is in session and it is the right of the House to get the statement.

श्री सुरेन्द्रजीत सिंह अहलुवालिया : अगर लोकसभा में स्टेटमेंट दे दिया है तो यहाँ पर देने के लिए भविष्य में ऐसी कार्यवाही नहीं होगी, इसका डायरेक्शन मैं चाहता हूँ... (*व्यवधान*)...

You ask your Finance Minister. He has said about the unaccounted money in the meeting of Chambers of Commerce.

THE DEPUTY CHAIRMAN: Just now he has to give the statement. He has to make it here only. You can ask the clarifications on Monday. Yes, Mr. Minister.

श्री कमल मोरारका : अहलुवालिया जी, आपकी जरूरत नहीं है यहाँ... आप हाउस की गरिमा को...

उपसभापति : कोई बहस नहीं...

श्री सुरेन्द्रजीत सिंह अहलुवालिया : बहस की बात नहीं है, हाउस को कान्फिडेंस में लेने की बात है...

PROF. MADHU DANDAVATE: I will abide by the order of the Chair. ... (*Interruptions*)...

THE DEPUTY CHAIRMAN: Take your seat... (*Interruptions*)... Sit down... (*Interruptions*)... Cool down, Mr. Ahluwalia and let him make the statement... (*Interruptions*)... Please take your seat. Take your seat Mr. Ahluwalia... (*Interruptions*)... Please sit down... (*Interruptions*)... Nothing will go on record.

श्री सुरेन्द्रजीत सिंह अहलुवालिया : मैडम,

PROF. MADHU DANDAVATE: I responded to your suggestion... (*Interruptions*)... It has never happened in the House. You are not listening to me. Now you make the suggestion and I reciprocate it, and you don't accept the reciprocation!... (*Interruptions*)...

श्री सुरेश पचौरी : (महाराष्ट्र) मैडम, आप यह कह सकती हैं कि भविष्य में ऐसा नहीं होगा...

THE DEPUTY CHAIRMAN: Mr. Pachouri, please take your seat... (*Interruptions*)... Please take your seat... (*Interruptions*)...

श्री सुरेश पचौरी : इस पर अभी आप नहमत नहीं हैं...

श्री कमल मोरारका : आप बने जाइए... मैं कहूँगा... आप जाइए...

A HON. MEMBER: This is the attitude of the Member?

श्री सुरेश पचौरी : लेकिन आप यह तो मानिये एक विशेष परिस्थिति में (*व्यवधान*)

श्री सुरेन्द्रजीत सिंह अहलुवालिया : मेरी यह...

उपसभापति : आप बैठ जाइये, आपका रिकार्ड पर नहीं जायेगा।

श्री सुरेन्द्रजीत सिंह अहलुवालिया : *

THE DEPUTY CHAIRMAN: Mr. Ahluwalia, please take your seat . . . (Interruptions) . . . Yes, Mr. Minister . . . (Interruptions) . . . Mr. Ahluwalia, please sit down. I have called the Minister. He will make the statement. You have expressed your views. It is O.K. Now, please sit down . . . (Interruptions) . . . You cannot go on shouting for one hour.. (Interruptions).. Take your seat. I say, take your seat.. (Interruptions).. Nothing of what you say is going on record... (Interruptions)... (Interruptions) . . . All .. right You keep on speaking. I am sitting here and the Minister is sitting here. We will be sitting here the whole night and you keep on speaking! . . . (Interruptions) . . .

SHRI KAMAL MORARKA: This is the way they are behaving!... (Interruptions)...

THE DEPUTY CHAIRMAN: In the morning your leader said that his Members are going to behave well and this is the way you are behaving? This is the way you are behaving that you do not even comply with the orders of the Chair! . . . (Interruptions) . . .

SHRI V. NARAYANASAMY (Pondicherry): But they must come in the proper way . . . (Interruptions) . . .

SHRI VISHVJIT P. SINGH: Madam, it is a very simple problem. The honourable Minister has come to this House without any notice. That is all. That is the only problem. That is why we want an assurance from the Minister and the reason why he has come without a notice. That is what is required... (Interruptions)...

PROF. MADHU DANDAVATE: If the honourable Member wants the reason, I would say that the ADB Conference, of which I was the Chairman, was going on where the final formulations were being worked out. They were going on for a longer time. I was participating in the drafting of the documents. I came straight here

rushing and immediately there is a notice in the Lok Sabha as well as in the Rajya Sabha. That is the only reason... (Interruptions)... You can rest assured; I will never treat any one of you in a cavalier manner... (Interruptions)...

SHRI VISHVJIT P. SINGH: Thank you, Prof. Dandavate... (Interruptions)... Thank you, Prof. Dandavate. That is all what is required... (Interruptions)... I do not know why you did not do it earlier... (Interruptions)...

PROF. MADHU DANDAVATE: That is all that I can offer you... (Interruptions)... That is all that I can offer you... (Interruptions)...

THE DEUTY CHAIRMAN: It is all over now. Let the Minister make the statement now. We have no time... (Interruptions)...

AN HON. MEMBER: You are holding the House to ransom... (Interruptions)...

PROF. MADHU DANDAVATE: Am I holding the House to ransom?... (Interruptions)... Am I holding the House to ransom?... (Interruptions)...

THE DEPUTY CHAIRMAN: Nobody is responsible because the notice came just now... (Interruptions)... and I have given my consent... (Interruptions)...

SHRI S. S. AHLUWALIA: Why? ... (Interruptions)... Who is responsible for this?... (Interruptions)...

PROF. MADHU DANDAVATE: I am responsible, not the Chair... (Interruptions)... I am responsible... (Interruptions)...

SHRI S. S. AHLUWALIA: At what time you got the notice?... (Interruptions)... Just now?... (Interruptions)...

PROF. MADHU DANDAVATE: As soon as I came from the ADB Conference, I straightway rushed to the Secretary-General. . . (Interruptions) . . .

SHRI S. S. AHLUWALIA: At what time?... (Interruptions)...

PROF. MADHU DANDAVATE: Only fifteen minutes back... (Interruptions)...

श्री सुरेन्द्रजीत सिंह अहलुवालिया : यू नो फाइव राज्यासभा सिर्फ 5 बजे तक बैठती है। आपने यह नोटिस पहले क्यों नहीं भेजा। पांच दजे के बाद अगर यह स्टैटमेंट नहीं होता हम तो उठ गये होते।

SHRI JAGESH DESAI (Maharashtra): It is creating a wrong precedent... (Interruptions)...

SHRI S. S. AHLUWALIA: It is creating a wrong precedent... (Interruptions)...

PROF. MADHU DANDAVATE: You know my way of functioning... (Interruptions)... You know I will never do this unless there is the force of circumstances... (Interruptions)...

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा पर्यटन मंत्रालय में राज्य मंत्री श्री सत्यपाल मलिक : मैडम, मबरे बात हो गयी, अब उसके बाद अगर.... (व्यवधान) ऐसे नहीं चलेगा।

श्री सुरेन्द्रजीत सिंह अहलुवालिया : ऐसा है, धमकी देकर बात हाउस नहीं चला सकते। अगर पार्लियामेंटी एफेयर्स मिनिस्टर भी धमकी देता है तो दे। ऐसे नहीं चलेगा।

श्री सत्यपाल मलिक : यह नहीं चल सकता है यहां। कोई नहीं बोल पायेगा यहां पर?

श्री सुरेन्द्रजीत सिंह अहलुवालिया : आप गलती को नहीं मानेंगे... उल्टा चोर कोतवाल को डांटे.... (व्यवधान)

PROF. MADHU DANDAVATE: I can tell you any number of situations in which even the Prime Ministers had come to the House in the past and make statements... (Interruptions)...

SHRI JAGESH DESAI: You don't know the Rules of Rajya Sabha. (Interruptions)

माननीय सदस्य : एक आदमी सारे हाउस को ब्लैकमेल कर रहा है (व्यवधान)

श्री सुरेन्द्रजीत सिंह अहलुवालिया : अगर कोई गलती कर रहा है तो उसको सस्पेंड करो। . . . (व्यवधान)

PROF. MADHU DANDAVATE: He is holding the whole House to ransom. when you have given me the directive to read out the statement.

THE DEPUTY CHAIRMAN: I am giving you the directive. You please read out the statement.

PROF. MADHU DANDAVATE: We can't be on our legs, four legs, at the same time. Let him take his seat. I do not like to be interrupted when I am starting... (Interruptions)

श्री हरवेन्द्र सिंह हंसपाल : आप शांति से बात सुनिष्ठे... (व्यवधान)

श्री सत्यपाल मलिक : चार आदमी चार तरह की बातें बोलते हैं कौन आपकी बात सुनेगा। आपस में बैठकर तय नहीं कर सकते। (व्यवधान)

SHRI KAMAL MORARKA: You are holding the while House to ransom. (Interruptions)

श्री हरवेन्द्र सिंह हंसपाल : ऐसा है कि इस हाउस की एक कन्वेंशन है कि अगर कोई स्टैटमेंट का नोटिस आता है तो उसके क्लेरिफिकेशन के लिए लिख कर देते हैं। लेकिन स्पेशल सर्कमस्टैंसेस में ऐसा नहीं हो सका इसलिए इसको कन्वेंशन न बनाया जाए।

PROF. MADHU DANDAVATE: I can assure you.

SHRI HARVENDRA SINGH HANSPAL: Before you make the statement, kindly say that this will not be made as a convention and that as a special case you are making this statement. That's all. Kindly say.

PROF. MADHU DANDAVATE:
This is exactly what I am telling, Madam. I am not accustomed to violate a single parliamentary procedure. This is due to force of the situation. Within 15 minutes I was required to come here. I can assure you that it will never happen in the future. (*Interruptions*)

Will you please take your seat? I have responded to your suggestion. Kindly take your seat. (*Interruptions*) Shall I request you on bended knees? (*Interruptions*) I am thankful to you for thanking me so angrily. Madam, in my Budget speech on 19th March, I had announced the Scheme for providing debt relief to farmers, artisans and weavers who had taken loans upto Rs. 10,000 from various banks.

I had announced that the Central Government will bear the full responsibility of debt-relief...

श्री मुहम्मद असीन अंशारी (उत्तर प्रदेश) :
मुझे एक बात कहनी है कि एक शब्द इसमें में हटाया जाए। जो आपने 'जुलाहा' शब्द रखा है इसको काट कर 'बुनकर' शब्द लाया जाए।

प्रो. मधु दंडवते : ठीक है, 'बुनकर' कर देता हूँ।

I will repeat that again.

I had announced the Scheme for providing debt relief to farmers, artisans and weavers who had loans up to Rs. 10,000 from various banks.

I had announced that the Central Government will bear the full responsibility of debt-relief in respect of loans taken from public sector banks and Regional Rural Banks in the Central sector.

In respect of cooperative banks and land development banks in the States'

sector, I am happy to announce that in order to assist the State Governments in regard to debt relief scheme on the Central pattern, the Central Government will bear 50 per cent of the burden of relief on loans taken from these banks in the State sector.

Thank you, Madam.

THE DEPUTY CHAIRMAN: This statement could have been made earlier without such unnecessary excitement.

REGARDING INCIDENTS OF FIRE IN SHASTRI BHAWAN —Contd.

चौधरी हरि सिंह (उत्तर प्रदेश) :
माननीया, यह जो सिलसिला शुरू हुआ, यह विज्ञान भवन से लेकर, झुग्गी-झोपड़ियों में लेकर, बड़ी बड़ी जगहों पर आग लगी है। शास्त्री नगर में आग लगी और शास्त्री भवन में भी आग लगी। इस बारे में अखबारों में जो बयान छपा है कि कोई विशेष टैरिस्ट आर्गनाइजेशन है उसने इसकी जिम्मेदारी भी है और विज्ञान भवन को जलाने की भी जिम्मेदारी ली है। मैं पूछना चाहता हूँ कि सरकार ने उस आर्गनाइजेशन के बयान के बाद उसकी एक्टिविटीज के बारे में दिल्ली में कोई जांच-पड़ताल की है या उसकी कोई इन्क्वायरी की है कि यह आर्गनाइजेशन कैसे और कब काम कर रहा है? क्या आपने इसका पता लगाया है। यह कहा गया है कि एक हाई लेवल कमेटी जांच पड़ताल के लिए बनी है और यह शास्त्री भवन की आग के बारे में दिल्ली पुलिस कमिश्नर की देखरेख में होगी। तो मैं चाहता यह हूँ कि आग का मामला बड़ा गम्भीर है, यह बढ़ेगा, घटेगा नहीं, क्योंकि अभी तक रियल कलप्रिट को पकड़ा नहीं गया है, उनकी धरपकड़ नहीं हुई है। इस लिए क्या किसी सुप्रीम कोर्ट के जज से आप जाकी जांच पड़ताल करवायेंगे? तीसरी बात मैं यह कहना चाहता हूँ कि झुग्गी-झोपड़ियां जल कर खाक हो गईं और कुछ लोग मर भी गये, इन लोगों को